# CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex, Indiranagar, BANGALORE - 560 030.

Dated: 25 APR 1995

APPLICATION NO. 1341 and 1656 to 1659 of 1994.

APPLICANTS: Sri.R. Manjunath and others.

V/S.

RESPONDENTS: The Scientific Advisor and Director General to Raksha Mantri, Research and Development Broanisation, New Delhi and other.

To

Sri.V.V.Balan, Advocate, No.75, Muddappa Road, Cross, M.S. Nagar, Bangalore-560 033.

Sri.M.S.Padmarajaiah, Senior Central Govt.Standing Counsel, High Court Bldg, Bangalore-560 001.

Subject: Ferwarding copies of the Orders passed by the Central Administrative Tribunal, Bangalore-38.

Please find enclosed herewith a copy of the Order/Stay Order/Interim Order, passed by this Tribunal in the above mentioned application(s) on 04-04-1995.

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## CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

### O.A. No.1341 & 1656 TO 1659/94

Shri Justice P.K. Shyamsundar ... Vice-Chairman

Shri T.V. Ramanan ... Member [A]

TUESDAY THIS THE FOURTH DAY OF APRIL 1995
R. Manjunath,
Ayed about 25 years,
178, Kodihalli,
Near Munishwara Temple,
J.B. Nayar Post,
Banyalore-560 075.

Kemp Hánumaiah, ayed about 35 years, S/o Sri Ganyaiah, Emlur PO, Banyalore-560 037.

Rudre Gowda; Aged about 31 years, S/o Veeranna, C/o D. Nanjappa, Emlur Post, Banyalore-560 037.

S. Devaneshan, aged about 32 years, 251, V Main, Anandapuram, C.V.Ramannagar, Banyalore-560 093.

Ashok, aged 28 years, S/o Thippanappa, Arohalli PO, Kanakapura Taluk, Bangalore Distt.

. Applicants

[By Advocate Shri V.V. Balan]

v.

The Scientific Advisor, to Raksha Mantri & Director, General Research & Development Organisation, Department of Works & Housing, Ministry of Defence, New Delhi.



The Estate Manager, Estate Management Office, Ministry of Defence, DRDO Town ship, CV Ramannagar PO Banyalore-560 093.

... Respondents

[By Advocate Shri M.S. Padmarajaiah... Senior Standing Counsel for Central Goovt.]

#### ORDER

#### Shri Justice P.K. Shyamsundar, Vice-Chairman:

Admit. We have heard Shri V.V. Balan, learned counsel for the applicant and Shri M.S. Padmarajarah, learned Senior Standing Counsel for the respondents. The situation in which the applicants stand, we are unable to assist them in any manner. They want & Group D posts in the respondent organisation. They were before us on earlier occasions and on each occasion we sent them back with some sop but now we are told that the respondent department cannot do anything for them because there are no jobs available to which they can possibly be appointed and utilised. We have got to take the words of the DRDO organisation and as a matter of fact their statement as aforesaid is not even disputed at all. But what we propose to do is to direct the DRDO administration to consider the cases of all these applicants for proper positions in the Group D category subject to the contingency viz. within the next one year ie., from 4.4.1995 to 3.4.1996 if any group D position, becomes available Bangalore to which positions the applicants are found eligible and suitable in which event the case the applicants be considered on priority basis.

With this observation these applications stand disposed of . No costs.

Sd/-

MEMBER [A]

Sd/-

VICE-CHAIRMAN

bsv



TRUE COPY

Section Officer
Central Administrative Tribunal
Bangalore Bench
Bangalore